

(1878) 02 CAL CK 0002

Calcutta High Court

Case No: None

Narain Singh

APPELLANT

Vs

Ram Lall Mookerjee

RESPONDENT

Date of Decision: Feb. 18, 1878

Hon'ble Judges: Pontifex, J

Bench: Single Bench

Judgement

Pontifex, J.

admitted the plaint, and said that Section 19 of the Code gave the Court jurisdiction, and that it was not necessary to apply under Clause 12 of the Charter.